## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.43/(MAH)/2016 OLD C.P No. 101/(ND)/2007

CORAM:

Present: SHRI M. K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.03.2017

NAME OF THE PARTIES: Smt. Rajinder Kaur

V/s. M/s. Tristar Air Conditioning Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
ŀ	Abhwin Sl	nanker, Advocate	That
2 -	Balaji +	lesich Iyer, Advocate	for legites
	for lesp	ondent/Applicant	
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<u>ORDER</u> <u>T.C.P. No. 43/397-398/NCLT/MB/MAH/2016</u> (OLD CP No. 101/2007 (ND) 2007)

- 1. The Learned Counsel of both the sides are present.
- As stated on the last date of hearing the question of maintainability is yet to be decided by the Hon'ble Supreme Court and the SLP is pending for disposal.

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- From the side of the Respondent, it has been stated that there are two Applications which are pending for disposal before this Bench i.e. Application No. 95/2008 (execution of Order of CLB dated 09.08.2007) and Application No. 03/2016.
- 4. On the next date of hearing the Registry is directed to place both these Applications, if pending, to apprise this Bench about the status of the proceedings so that the next course of action can be decided.
- 5. Meanwhile, the Learned Advocates are asked to place on record the Orders of the Hon'ble Courts in respect of question of maintainability so accordingly that the next course of hearing can be decided.
- The matter be listed for hearing on 25.04.2017. Date is duly communicated to both the sides.

Sd/-M.K. Shrawat Member (Judicial)

Dated: 29.03.2017